

In the court of the Principal Special Court for EC & NDPS Act Cases, Madurai.

Present: Thiru V.Padmanabhan, M.A., M.L. D.H.
Additional District Judge/Presiding Officer.

Dated this the 22nd day of July 2020, Wednesday

Special Crl.M.P.No. 247 of 2020

Manickaraj,(23/2020)
S/o.Koil.

.. Petitioner/Accused

- /Versus/-

State through the Inspector of Police,
Thoothukudi South Police Station,
Cr.No.490/2020.

.. Respondent/Complainant

This bail petition is filed through online/email on 03.07.2020 and taken on file before me finally on this day in the presence of Thiru.A.Azhageson, Advocate, for the petitioner and Thiru.P.Seetharaman, Special Public Prosecutor for the State and upon perusing the records this court delivered the following:-

ORDER

Heard both sides through conference call.

2) The learned counsel appearing for the petitioner/accused would submit that the petitioner has been in judicial custody from 21.06.2020 and charged for the alleged offence under section 8 (c) r/w 20 (b) (ii) (B) & 29(1) of NDPS Act ; that the petitioner did not involve in this incident as alleged on prosecution side; that the Petitioner is an innocent person; that if the petitioner is released on bail he will abide the conditions of this court and that he may be released on bail.

3) No previous case stated against the petitioner on prosecution side.

4) From perusal of records it reveals that the petitioner is in judicial custody more than one month and the contraband totally involved in this

case incident is 1.200 kgs. During remand period there is a possibility of completion of important portion of the investigation.

5) Considering the above circumstances, remand period and in view of the recent COVID 19 pandemic situation, taking lenient view and also in the interest of justice this court is inclined to grant bail to the petitioner.

6) Hence, the petitioner is enlarged on bail subject to condition on his executing own bond for Rs.10,000/- before the Superintendent, Central Prison, Palayamkottai. Further, he should appear before this court within 15 days from lifting of lock down, along with two sureties and execute a bond for the like sum each to the satisfaction of this Court and further condition to appear and sign before the respondent Police Station at 10.00 A.M. continuously without any deviation one month daily from lifting of lock down period. Thereafter four weeks on every Wednesday.

In the result this petition is **Allowed**.

(Sd.) V.Padmanabhan,
Additional District Judge/Presiding Officer,
Prl. Spl Court for EC & NDPS Act Cases,
Madurai.

Copy to:

- 1) The Superintendent, Central Prison, Palayamkottai.
- 2) The Inspector of Police,
Thoothukudi South Police Station.
- 3) The counsel of the petitioner.